

BEFORE THE ADJUDICATING AUTHORITY**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD****CP(IB) 651 of 2019****Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
· Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)****ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2019**Name of the Company: B.M Enterprise
V/s
Hitkari Packaging Pvt LtdSection of the Companies Act : Section 9 of the Insolvency & Bankruptcy Code
,2016**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1.

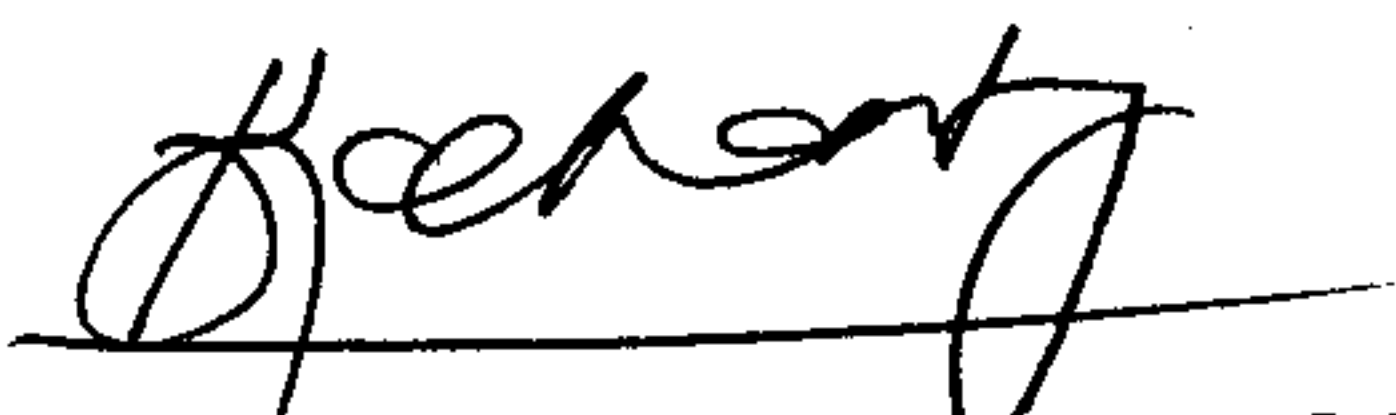
2.

ORDER

The Petitioner is represented through their respective Counsel(s).

The Counsel for the Petitioner seeks some time to clarify certain quarries, which is raised by this Court.

List the matter for clarification on 23.10.2019.


**(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)**

**(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)**

Dated this the 11th day of October, 2019.